

ITEM NO.1

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1813/2026

[Arising out of impugned final judgment and order dated 08-01-2026 in CRLA No. 460/1989 passed by the High Court of Judicature at Allahabad]

SANJEEV KUMAR @ MUNMUN

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

FOR ADMISSION

IA No. 32226/2026 - EXEMPTION FROM FILING O.T.

Date : 05-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) :Mr. Maninder Singh, Sr. Adv.
Mr. Talha Abdul Rahman, AOR
Mr. Sudhanshu Tewari, Adv.
Mr. Milind Rai, Adv.
Mr. Karan Sharma, Adv.
Mr. Faizan Ahmed, Adv.

For Respondent(s) :Ms. Sakshi Kakkar, AOR
Mr. Mrigank Mishra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard.

2. Issue notice, returnable on 12.03.2026. In the meanwhile, respondent is permitted to file counter affidavit.

(RASHI GUPTA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)